

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./21/277/2017
Dated:07/01/2019

BETWEEN:

Amanaganti Nagaraju,
S/o.Late A. Attaiah,
Aged about 20 years,
Unemployed,
D.No.6-81, Julur (V),
Pochampalli Mandal,
Nalgonda District, Telangana State.

..... Applicant

AND

1. Union of India rep. by its
Secretary, Ministry of Railways, New Delhi.
2. The South Central Railway rep. by its
General Manager, Rail Nilayam,
Secunderabad.
3. The Divisional Railway Manager,
Personnel Branch, 4th floor, Sanchalan Bhavan,
Secunderabad.
4. The Assistant Divisional Engineer,
South Central Railway,
Vikarabad PWD, Vikarabad.

..... Respondents

Counsel for the Applicant : Mr. V. Ganesh Bhujanga Rao, Advocate
Counsel for the Respondents : Mr. M. Brahma Reddy, SC for Rlys.

CORAM

Hon'ble Mr. B.V. Sudhakar, Admn. Member

ORAL ORDER

{Per Hon'ble Mr. B.V. Sudhakar, Admn. Member}

Learned counsel for the respondents present.

2. Learned counsel for the applicant has not been appearing since last few occasions. Hence, the case was listed under the caption "for dismissal." Even today the learned counsel for the applicant is absent. Case is therefore dismissed for lack of prosecution. No order as to costs.

(B.V.SUDHAKAR)
ADMN. MEMBER

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